

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.11
(IB)-266(PB)/2022

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

Vs.

Smt. Vidushi Agarwal

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Union Bank of India : Mr. Brijesh Kr. Tamber , Mr. Parteek Kushwaha
& Mr. Aniruddha Mukherjee, Advs.

For the RP : Mr. Gaurav Joshi, CS

ORDER

IA-983/2024

Ld. CS Mr. Gaurav Joshi appeared through VC on behalf of the RP.

RP is directed to appear in person and present the report on the next date of hearing.

At request, list the matter for a physical hearing on **04.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)